

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 301
IB-192(ND)/2024

IN THE MATTER OF:

Anil Puri	Petitioner/Applicant
Vs.		
Genesis Gas Solutions Pvt.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:
For the Respondent	:

ORDER

Ld. Counsel appearing for the Applicant has submitted that in compliance with the order dated 24.04.2024 an affidavit along with the documents has been filed yesterday and he will take necessary steps to bring it on record.

List the matter **on 21.05.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)